GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

STARRED QUESTION NO:190 ANSWERED ON:21.07.2014 VIOLATION OF MODEL CODE OF CONDUCT Gaddigoudar Shri Parvatagouda Chandanagouda

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether rampant violations of Model Code of Conduct by the political parties and contesting candidates were reported during the General Election held recently;

(b) if so, the total number of cases registered and disposed of in the elections held during the last three years and the current year;

(c) whether the Government proposes to accord legal and statutory backing to the Model Code of Conduct and if not, the reasons therefor; and

(d) the steps taken by the Government to bring in electoral reforms to check rampant violations of Model Code of Conduct during elections?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in replies to parts (a) to (d) of Lok Sabha Starred Question No. 190 for answering on 21.07.2014

(a) and (b): The information in relation to violation of Model Code of Conduct in respect of the States of Manipur, Sikkim, Tripura, Arunachal Pradesh, Assam, Mizoram, Meghalaya, Maharashtra, Goa, Gujarat, and Union territories of Dadra and Nagar Haveli and Daman and Diu, as provided by the Election Commission is attached as Annexure. The information in respect of the remaining States/ Union territories is being collected and will be laid on the Table of the House.

Further, as per the information furnished by the Election Commission, 35 complaints were lodged before it in relation to violation of Model Code of Conduct at National level. The Election Commission after examination of these complaints decided not pursue the matter in 16 out of 35 complaints as they were either not a violation as such or the alleged actions were within the instructions issued by it. In respect of remaining 19 cases, necessary actions were taken by the Election Commission.

(c) and (d): The Government does not propose to give the Model Code of Conduct a legal and statutory backing, as the present arrangement is working well.

Violation of Electoral code of conduct: Information related to State Governments during the last 05 years

No Name of State No of cases of Action taken by Govt. in such No of cases of Violation cases disposed during the MCC registered period during last five years 01 Manipur Nil Nil â€"Nilâ€" 02 Sikkim Nil Nil â€"Nilâ€" 03 Tripura Nil Nil â€"Nilâ€" 04 Arunachal Pradesh 34 Necessary investigation taken 31 up and action initiated accordingly 05 Assam 1582 .â€"doâ€" 1582 doâ€″ 03 06 Mizoram 03 07 Meghalaya Nil .â€"doâ€" Nil 08 Maharashtra 957 FIR lodged in 767 cases. 35 Charge sheeted in 423 cases 09 Goa 58 Due action under law has been 43 taken/initiated by the concerned investigating officer/police authority

```
10 Dadra Nagar Haveli Nil Nil -â€"Nilâ€"
```

11 Gujarat 180 Notices issued in 11 cases â€"NAâ€" and FIR lodged in 169 cases 12 Daman & Diu 03 Under Process Nil